SHRI M. GOV1NDA REDDY: May I know whether any time limit is set within which they should import and set up these looms ?

SHRI N. KANUNGO : It will depend upon the availability of not only the looms themselves but also of the ancillary materials.

SHRI M. GOVINDA REDDY : I know the time given, whether it is six months or one year ?

SHRI N. KANUNGO : We expect these looms to be installed in the course of a year.

DR. D. H. VARIAVA : In view of the scarcity 'of cloth in India, what steps have Government taken to increase production in sufficient quantities instead of asking people to reduce the consumption ?

SHRI N. KANUNGO: This is one, and others are being considered.

DR. R. B. GOUR : Are these automatic looms extra or are they for replacing the existing looms?

SHRI N. KANUNGO : These are all extra looms.

SHRI B. K. MUKERJEE : May 1 know how the looms which will be replaced by the automatic looms will be disposed of and what will be the condition of the workers who will be rendered surplus by the introduction oi these automatic looms ?

SHRI N. KANUNGO : As far as th< present question is concerned, there is no question of replacement. These an all new installations.

SHRI DEOKINANDAN NARA YAN : Will it not be desirable to asl these applicants first of all to worl three shifts and two shifts before the? are allowed to have these automat'u looms?

SHRI N. KANUNGO : That is a nig gestion.

AMBAR CHARKHA YARN AND DISTRIBUTION OF AMBAR CHARKHA

^s659. SHRI DEOKINANDAN NARAYAN: Will the Minister for PRODUCTION lie pleased to state:

(a) whether it is proposed to sell Ambar Charkha yarn to handloom weavers at the mill yarn rate for the same count; and

(b) how the 75 thousand Ambar Charkhas to be introduced in 1956-57 are proposed to be distributed to the various States ?

THE DEPUTY MINISTER FOR PRODUCTION (SHRI SATISH CHAN DRA): (a) No. Sir.

'(b) No decision as regards the allocation of the Ambar Charkhas to the various States has been taken yet.

SHRI DEOKINANDAN NARAYAN : What is going to be the likely difference between the rates of the yarn produced by the Ambar Charkha and the mill made yarn of the same counts?

SHRI SATISH CHANDRA : The Khadi Board does not propose to sell the yarn produced on Ambar Charkhas: it is (o be converted into Khadi cloth before being offered for sale to the people.

SHRI DEOKINANDAN NARAYAN : Is it not the idea to give the yarn produced out of the Ambar Charkhas to the weavers who are working at present ?

SHRI SATISH CHANDRA: Of course, cloth is to be woven by the handloom weavers, but this will be done under the auspices of the Khadi Board just in the same way as Khadi is manufactured today.

SHRI DEOKINANDAN NARAYAN: I know that' it will be done under the auspices of the Khadi Board but would the rates be the same or would there be any difference?

SHRI SATISH CHANDRA : Sir, yarn is not to be sold at all. It is to be given to the weavers and taken back from them in the form of cloth.

SHRI DEOKINANDAN NARAYAN : The rates will have to be fixed.

SHRI K. C. REDDY: Sir, the latest decision of the Khadi Board in regard

to this matter is to make use of the yarn manufactured by the Ambar Char-khas for purposes of weaving on the looms that they have under their control. That is their main object but, if and when yarn manufactured by these Ambar Charkhas are to be sold to the handloom weavers, the rate will have to be worked out in future. There is no ready made rate that has already been finalised.

SHRI V. C. KESAVA RAO : May I know whether there is any proposal to give Ambar Charkhas free of cost to institutions ?

SHRI SATISH CHANDRA: No, Sir.

SHRI DEOKINANDAN NARA-YAN: Is it not a recommendation of the Khera Committee that Ambar Char-kha yarn or these Ambar Charkhas should be introduced in those areas where the present handloom cooperative societies and handloom weavers are working?

SHRI SATISH CHANDRA: That is correct. Yarn will be produced mainly in those areas where handlooms are well established. What the Khera Committee has recommended is that production of yarn should be taken up in those areas where there are idle handlooms.

SHRI KISHEN CHAND: Even if the cloth is to be woven under the auspices of the Khadi Board, some price will have to be earmarked for the yarn and so, I would like to know from the hon. Minister as to how the calculation is going to be made.

SHRI SATISH CHANDRA : A subsidy of four annas per yard is given on khadi cloth. After giving that subsidy, there is likely to be an uncovered gap of three annas per yard between the price of cloth produced out of yarn manufactured by the Ambar Charkhas and the cloth woven on handlooms out of mill-made yarn.

SHRI DEOKINANDAN NARA-YAN: May I know if any weaving subsidy is likely to be given to the weavers to encourage them to take up Ambar Charkha yarn instead of mill-made yarn ?

SHRI SATISH CHANDRA: Sir, the rates will be the same as are being paid by the Khadi Board to the Handloom weavers for weaving traditional khadi.

SHRI DEOKINANDAN NARA-

YAN : 1 want to know whether any subsidy is to be given to these weavers.

SHRI K. C. REDDY: Sir, regarding all these supplementaries, I would like to say that all these aspects are still in a fluid state. We have got to work out these things in detail as we go along, for example, the question raised about the price of cloth produced out of Ambar Charkhas yarn, etc. The latest proposal is to pool the prices of traditional khadi and the khadi produced out of Ambar Charkha yarn and have a common price for all goods. So, all these things are being considered and it is too early to say anything definitely about the various questions that have been raised by hon. Members.

ALLOTMENT OF MANGANESE QUOTA

♦660. DR. RAGHUBIR SINH : Will the Minister for COMMERCE AND CONSUMER INDUSTRIES be pleased to state:

(a) what is the basis of allotment of manganese quota to new mine-owners;

(b) how many applications were re ceived during the last year for such allotments; and

(c) whether any of these applications are pending for the last six to nine months ?

THE MINISTER FOR TRADE (SHRI D. P. KARMARKAR): (a) Mine-owners have been granted export quotas either on the basis of quotas held by them during July—December 1955 or January—June 1956 or on the basis of actual exports made by them during either of these two half year periods. Mine-owners who had no quotas in the past or had no performance to their credit are not eligible to a quota. The question of giving movement or shipment quotas to such mine-owners in areas where mining operations were started only' recently and the transport position is not too tight, is under consideration.

(b) and (c). 8 applications were received, but no exports quotas were granted because of the deterioration in the transport position.

DR. RAGHUBIR SINH: May 1 know as to how far the Government has considered the case of those mine-owners who have had their contracts with the foreign countries previous to this control?